

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P. (C) No. 6546 of 2010**

.....

Pinki Kumari ..... Petitioner

**Versus**

Hindustan Petroleum Corporation Ltd. & Others

..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....

For the Petitioner : Ms. Chandana Kumari, Advocate.  
For the Respondent Nos. 1 & 2 : Mr. Rahul Lamba, Advocate.

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**08/07.09.2021.**

Learned counsel, Ms. Chandana Kumari, A.C. to learned senior counsel, Mr. Anil Kumar has submitted that as per instruction, she wants to withdraw this writ petition.

Learned counsel for respondent nos. 1 & 2 has submitted that decision had been taken in consonance with law, for which, counter affidavit has been filed and applicant / petitioner does not fall in the category of 'family unit' as prescribed under Clause 3(e) 'k' of the Advertisement as the land offered by the petitioner belongs to her grandfather.

Since, the learned counsel for petitioner does not want to press this writ petition, the same is dismissed as not pressed.

**(Kailash Prasad Deo, J.)**

Sunil/-